

SPEED POST/ BY SPECIAL MESSENGER

SUPREME COURT OF INDIA
CASH & ACCOUNTS-II

MOST URGENT- OUT TODAY

To: All Nationalized Banks

Dated: 27.04.2021

Sr. No.	Name and Address of the Bank
1	Bank of Maharashtra, Through its A.G.M. B-29, Connaught Place, New Delhi.
2	Bank of Baroda, Through its Chief Manager, Bank of Baroda Building, 16, Sansad Marg, New Delhi.
3	Bank of India, Th. Chief Manager, Bahadurshah Zafar Marg, Hans Bhawan, Tilak Ridge, New Delhi
4	Central Bank of India, Th. A.G.M. Link House, 3, Bahadurshah Zafar Marg, New Delhi.
5	Canara Bank, Th. Chief Manager, 6, Bhagwan Das Road, New Delhi.
6	Indian Bank, Th. Its A.G.M. 25, Ghanshyam House, Nehru Place, New Delhi
7	Indian Overseas Bank, Th. Its A.G.M., Rachna Cinema Building, 2, Rajindra Place, New Delhi
8	Punjab National Bank, Th. Chief Manager, Near Fire Station, Rajinder Nagar, Shankar Road, New Delhi.
9	State Bank of India, Through its A,G.M. (C & I), New, Delhi Main Branch Building, No. 11, Parliament Street, New Delhi
10	UCO Bank, Th. A.G.M., Supreme Court Compound, New Delhi.
11	Union Bank of India, Through its Chief Manager, i-2/16, Ansari Road, Darya Ganj, New Delhi.
12	Punjab & Sind Bank, Corporate Banking Branch P-18/90; Connaught Circus New Delhi-110001

Contd.....2/-

Sir,
I am to inform you that the following amounts are available with Supreme Court of India for being kept in separate Fixed Deposit for the period indicated against the amounts to be invested.

Sl. No.	Amount (Rs.)	Present maturity of the FDRs	Period of deposit	Validity of rate must be
1.	Rs. 10,54,90,707/- (Rupees Ten Crore Fifty Four Lakh Ninety Thousand Seven Hundred Seven only plus interest accrued thereon)	05.05.2021	Three Months (91 days)	05.05.2021
2.	Rs. 6,67,82,636/- (Rupees Six Crore Sixty Seven Lakh Eighty Two Thousand Six Hundred Thirty Six only plus interest accrued thereon)	19.04.2021	Three Months (91 Days)	05.05.2021

You are requested to offer, in sealed cover, the highest rate of interest for the above deposits in the following format, failing which the quotation will summarily be rejected :-

Amount	Period of investment	Rate	Rate valid upto	Net Worth of the bank.
Rs. 10,54,90,707/- + Interest	91 Days		05.05.2021	
Rs. 6,67,82,636/- + interest	91 Days		05.05.2021	

The offer should be handed over personally to the undersigned under acknowledgment upto **5.00 p.m. on 03.05.2021**. No offer will be entertained after the stipulated date and time. The rate offered in response to this letter must be valid as per the details given above. The amounts and date of opening of the bid should be mentioned on the sealed cover in which the offers is sent failing which the sealed cover shall not be entertained. The sealed cover shall be opened **at 5.30 p.m.** on the same day. Your authorized representative is requested to remain present at that time.

Opening of the tender shall be followed by open bidding for quoting rate higher than the highest rate offered in writing by any bank in response to this letter. The highest rate offered by any bank in response to this letter will be taken as floor/ reserve rate and bidding will be permissible only at a higher rate. The bids will have to be given on the spot and the highest bid will be accepted by the Competent Authority. In case, the interest rate offered by more than one banks is same, the deposits will be given to the bank having highest net worth.

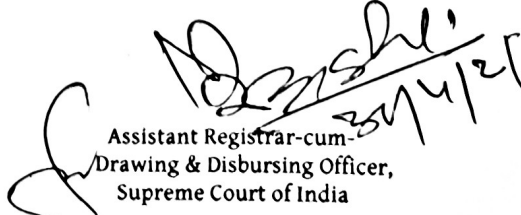
You are, therefore, requested to authorize an officer for attending the office of the Competent Authority to offer a rate higher than the rate quoted in the tender.

The representative of the banks, if so present in the bid will be given 30 minutes time after opening of the quotation to enhance their rate, if so desired, and the bid shall be finalized at 6.00 p.m. on the date of bid.

It is for your further information that in view of Circular No. 23/2015 dated 28.12.2015 of Central Board of Direct Taxes (CBDT) it has been decided that NO TDS is to be deducted on the FDRs made in the name of Registrar General or any other authority, pursuant to Court's directions. Hence, you are requested to make sure in your response letter that NO TDS shall be deducted on such FDR during the pendency of the matter.

Thanking you.

Yours faithfully,


Assistant Registrar-cum-
Drawing & Disbursing Officer,
Supreme Court of India

